

ORDINANCES PROMULGATED SINCE THE
TERMINATION OF THE SECOND SESSION
OF THIRD LOK SABHA

**The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):**

Sir, I beg to lay on the Table a copy each of the following Ordinances promulgated by the President since the termination of the Second Session of Third Lok Sabha, under the provisions of article 123(2) (a) of the Constitution:—

- (i) The Defence of India Ordinance, 1962 (No. 4 of 1962). [Placed in Library, See No. LT-455/62].
- (ii) The Foreigners Law (Application and Amendment) Ordinance, 1962, (No. 5 of 1962). [Placed in Library, See No. LT-456/62].
- (iii) The Defence of India (Amendment) Ordinance, 1962 (No. 6 of 1962). [Placed in Library, See No. LT-457/62].
- (iv) The Companies (Amendment) Ordinance, 1962 (No. 7 of 1962). [Placed in Library, See No. LT-458/62].
- (v) The Pondicherry (Administration) Ordinance, 1962 (No. 8 of 1962). [Placed in Library. See No. LT-459/62].

ART SILK TEXTILES (PRODUCTION AND
DISTRIBUTION) CONTROL (SECOND
AMENDMENT) ORDER, 1962 AND JUTE
(LICENSING AND CONTROL) (AMEND-
MENT) ORDER, 1962.

**The Minister of International Trade
in the Ministry of Commerce and In-
dustry (Shri Manubhai Shah):** Sir,
I beg to lay on the Table a copy each
of the following Orders under sub-
section (6) of section 3 of the Essen-
tial Commodities Act, 1955:—

- (i) The Art Silk Textiles (Pro-
duction and Distribution)

Control (Second Amendment)
Order, 1962 published in No-
tification No. S.O. 2780 dated
the 8th September, 1962.

- (ii) The Jute (Licensing and
Control) (Amendment) Order,
1962 published in Notification
No. S.O. 2833 dated the 15th
September, 1962. [Placed in
Library, See No. LT-460/62].

KHADI AND VILLAGE INDUSTRIES COM-
MISSION (FOURTH AMENDMENT)
RULES, 1962, NOTIFICATION UNDER THE
ESSENTIAL COMMODITIES ACT, 1955
AND REPORT OF INDIAN PRODUCTIVITY
TEAM ON INDUSTRIAL SAFETY IN UK
AND USA

**The Ministry of Industry in the Mini-
stry of Commerce and Industry (Shri
Kanungo):** Sir, I beg to lay on
the Table a copy each of the following
papers:—

- (i) The Khadi and Village Indus-
tries Commission (Fourth
Amendment) Rules, 1962
published in Notification No.
G.S.R. 1270 dated the 29th
September, 1962 under sub-
section (3) of section 26 of
the Khadi and Village Indus-
tries Commission Act, 1956.
[Placed in Library, See No.
LT-462/62].
- (ii) Notification No. S.O. 2896
dated the 22nd September,
1962 under sub-section (6) of
section 3 of the Essential
Commodities Act, 1955.
[Placed in Library, See No.
LT-464/62].
- (iii) Report of Indian Productiv-
ity Team on Industrial Safety
in UK and USA. [Placed in
Library. See No. LT-464/62].

NOTIFICATION UNDER CLAUSE (3) OF
ARTICLE 359 OF THE CONSTITUTION

Shri Datar: Sir, I beg to lay on the
Table a copy of Notification No. G.S.R.